



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

सोमवार, 17 फरवरी, 2025 / 28 माघ, 1946

हिमाचल प्रदेश सरकार

सामान्य प्रशासन विभाग

अधिसूचना

शिमला-2, 15 फरवरी, 2025

संख्या: जीएडी-बी(ए) 1-7/2022.—हिमाचल प्रदेश के राज्यपाल की राय है कि लोकहित में ऐसा करना आवश्यक और समीचीन है कि जिला शिमला, हिमाचल प्रदेश में उप-मण्डल (नागरिक) शिमला ग्रामीण 246-राजपत्र/2025-17-02-2025 (13237)

से तहसील सुन्नी के ग्यारह पटवार वृत्तों और उप-तहसील जलोग के छह पटवार वृत्तों के सम्पूर्ण क्षेत्रों को अपवर्जित करके उप-मण्डल (नागरिक), सुन्नी के नाम से ज्ञात एक नए उप-मण्डल (नागरिक) का सृजन किया जाए, ताकि नजदीक के गांवों के सम्बद्ध लोगों को बेहतर सेवाएं उपलब्ध करवाई जा सकें और जिससे उन्हें होने वाली असुविधा से निवारित किया जा सके तथा बेहतर प्रशासनिक नियन्त्रण हो सके।

अतः हिमाचल प्रदेश के राज्यपाल, भारतीय नागरिक सुरक्षा संहिता, 2023 की धारा 7 की उप-धारा (3) के साथ पठित हिमाचल प्रदेश भू-राजस्व अधिनियम, 1954 (1954 का अधिनियम संख्यांक 6) की धारा 6 और रजिस्ट्रीकरण अधिनियम, 1908 (1908 का अधिनियम संख्यांक 16) की धारा 5 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, हिमाचल प्रदेश उच्च न्यायालय के परामर्श से, उप-मण्डल (नागरिक), शिमला ग्रामीण से तहसील सुन्नी के ग्यारह पटवार वृत्तों और उप-तहसील जलोग के छह पटवार वृत्तों के सम्पूर्ण क्षेत्रों को अपवर्जित करते हैं और जिला शिमला, हिमाचल प्रदेश में एक नए उप-मण्डल (नागरिक) सुन्नी, जिसका मुख्यालय सुन्नी में होगा, का तुरन्त प्रभाव से सृजन करते हैं, जिसमें निम्नलिखित पटवार वृत्त समाविष्ट होंगे :—

उप-मण्डल का नाम	जिला	मुख्यालय	तहसील/उप तहसील का नाम	सम्मिलित किए गए पटवार वृत्त	उप-मण्डल का नाम जिससे अपवर्जित किए गए हैं
सुन्नी	शिमला	सुन्नी	सुन्नी	शकरोड़ी	शिमला ग्रामीण
			—यथोपरि—	सुन्नी	—यथोपरि—
			—यथोपरि—	जुणी	—यथोपरि—
			—यथोपरि—	रेवग	—यथोपरि—
			—यथोपरि—	घैणी	—यथोपरि—
			—यथोपरि—	देवला	—यथोपरि—
			—यथोपरि—	देवठी	—यथोपरि—
			—यथोपरि—	खटनोल	—यथोपरि—
			—यथोपरि—	बैरटी	—यथोपरि—
			—यथोपरि—	चेबड़ी	—यथोपरि—
			—यथोपरि—	बसन्तपुर	—यथोपरि—
			जलोग	धरोगड़ा	—यथोपरि—
			—यथोपरि—	सैन्ज	—यथोपरि—
			—यथोपरि—	बनूना	—यथोपरि—
			—यथोपरि—	ओगली	—यथोपरि—
			—यथोपरि—	करयाली	—यथोपरि—
			—यथोपरि—	डुमैहर	—यथोपरि—

आदेश द्वारा,
(प्रबोध सक्सेना),
मुख्य सचिव।

[Authoritative English text of this Department Notification No. GAD-B(A)1-7/2022, Dated 15-02-2025 as required under clause (3) of Article 348 of the Constitution of India].

GENERAL ADMINISTRATION DEPARTMENT

NOTIFICATION

Shimla-2 the 15th February, 2025

No. GAD-B(A)1-7/2022.—WHEREAS, the Governor of Himachal Pradesh is of the opinion that it is necessary and expedient in the public interest to do so, that a new Sub-Division (Civil) to be known as Sub-Division (Civil) Sunni in District Shimla, Himachal Pradesh may be created by excluding the entire area of Tehsil Sunni having 11 Patwar Circles and 6 Patwar Circles of Sub-Tehsil Jalog of Sub-Division(Civil) Shimla Rural to provide better services to the concerned people of nearby villages and to avoid inconvenience being faced by them and to have better administrative control.

NOW, THEREFORE, in exercise of the powers conferred by section 6 of the Himachal Pradesh Land Revenue Act, 1954 (Act No. 6 of 1954) and section 5 of the Registration Act, 1908 (Act No. 16 of 1908) read with sub-section (3) of section 7 of the Bhartiya Nagrik Suraksha Sanhita, 2023, the Governor of Himachal Pradesh, in consultation with the High Court of Himachal Pradesh, is pleased to exclude the entire area of 11 Patwar Circles of Tehsil Sunni and 6 Patwar Circles of Sub-Tehsil Jalog of Sub-Division(Civil) Shimla Rural and to create a new Sub-Division (Civil) Sunni with its headquarter at Sunni in District Shimla, Himachal Pradesh, which shall consist of the following Patwar Circles with immediate effect:—

Name of Sub-Division	District	Head-quarter	Name of Tehsil/ Sub-Tehsil	Patwar Circles Included	Name of Sub- Div. from where excluded
Sunni	Shimla	Sunni	Sunni	Shakrori	Shimla Rural
			-do-	Sunni	-do-
			-do-	Juni	-do-
			-do-	Reog	-do-
			-do-	Ghaini	-do-
			-do-	Deola	-do-
			-do-	Deothi	-do-
			-do-	Khatnol	-do-
			-do-	Berti	-do-
			-do-	Chebri	-do-
			-do-	Basantpur	-do-
			Jalog	Dharogra	-do-
			-do-	Sainj	-do-
			-do-	Banuna	-do-
			-do-	Ogli	-do-
			-do-	Karyali	-do-
			-do-	Domehar	-do-

By order,
Sd/-
(PRABODH SAXENA),
Chief Secretary.

गृह विभाग

अधिसूचना

शिमला-2, 15 फरवरी, 2025

संख्या: गृह-सी(ए)3-31/2020.—हिमाचल प्रदेश के राज्यपाल, भारत के संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, हिमाचल प्रदेश, गृह विभाग, राज्य न्यायालयिक प्रयोगशाला, में सहायक निदेशक (भौतिकी एवं प्राक्षेपिकी), वर्ग-I (राजपत्रित) पद के लिए इस विभाग की अधिसूचना संख्या: गृह-सी(ए)3-7/2006 तारीख 01-09-2007 द्वारा अधिसूचित भर्ती और प्रोन्नति नियम, 2007 का और संशोधन करने हेतु निम्नलिखित नियम बनाते हैं, अर्थात्:—

1. **संक्षिप्त नाम और प्रारंभ.**— (1) इन नियमों का संक्षिप्त नाम हिमाचल प्रदेश, गृह विभाग, राज्य न्यायालयिक प्रयोगशाला, सहायक निदेशक (भौतिकी एवं प्राक्षेपिकी), वर्ग-I (राजपत्रित) भर्ती और प्रोन्नति (प्रथम संशोधन) नियम, 2025 है।

(2) ये नियम राजपत्र (ई-गजट), हिमाचल प्रदेश में इनके प्रकाशन की तारीख से प्रवृत्त होंगे

2. **नियम 7 में संशोधन.**—उक्त नियमों के उपाबन्ध-“क” के स्तम्भ संख्या: 7 के खण्ड (i) में, “या इसके समकक्ष” शब्दों का लोप किया जाएगा।

आदेश द्वारा,
ओंकार चंद शर्मा, आई.ए.एस.,
अतिरिक्त मुख्य सचिव (गृह)।

[Authoritative English text of this Department Notification number Home-C(A)3-31/2020, dated 15-02-2025 as required under clause(3) of Article 348 of the Constitution of India].

HOME DEPARTMENT

NOTIFICATION

Shimla-2, the 15th February, 2025

No. Home-C(A)3-31/2020.—In exercise of the powers conferred under proviso to Article 309 of the Constitution of India, the Governor, Himachal Pradesh is pleased to make the following rules further to amend the Recruitment & Promotion Rules for the post of Assistant Director (Physics & Ballistics), Class-I (Gazetted) in State Forensic Science Laboratory, Home Department, Himachal Pradesh notified *vide* this department Notification No. Home-C(A)3-7/2006, dated 01-09-2007, namely:—

1. **Short title and commencement.**—These Rules may be called the Himachal Pradesh, State Forensic Science Laboratory, Home Department, Assistant Director (Physics & Ballistics), Class-I (Gazetted) Recruitment & Promotion (First Amendment) Rules, 2025.

(2) These rules shall come into force from the date of their publication in the Rajpatra (e-Gazette), Himachal Pradesh.

2. **Amendment of Annexure-A.**—In Annexure-“A” of the said rules the words “or equivalent” in clause (I) of Column No. 7, shall be deleted.

By order,

ONKAR CHAND SHARMA, IAS,
Addl. Chief Secretary (Home).

TOURISM & CIVIL AVIATION DEPARTMENT

NOTIFICATION

Shimla-2, 14th February, 2025

No. TSM-F(10)-10/2003-V-L.—In exercise of the powers conferred under clause (m) of sub-section (2) of Section 64 of the Himachal Pradesh Tourism Development and Registration Act, 2002 (Act 15 of 2002), the Governor, Himachal Pradesh proposes to make the following rules for carrying out the purposes of the aforesaid Act and the same are hereby published in the Rajpatra (e-Gazette), Himachal Pradesh as required under Section 64 of the Act *ibid*, for the information of the general public;

If any person, likely to be affected by these rules has any objection(s) or suggestion(s) with regard to these rules, he may send the same to the Director, Tourism & Civil Aviation, Himachal Pradesh, Shimla by post or on email address tourism@hp.gov.in within a period of fifteen days from the date of publication of the said draft rules in the Rajpatra (e-Gazette) of Himachal Pradesh; The objection(s) or suggestion(s), if any, received within the above stipulated period shall be taken into consideration by the State Government, before finalizing these rules, namely :—

1. Short title, extent and commencement.—(1) These rules may be called the Himachal Pradesh Home Stay Rules, 2025.

(2) These rules shall extend to the whole State of Himachal Pradesh

(3) These rules shall come into force from the date of publication in the Rajpatra (e-Gazette), Himachal Pradesh.

2. Definitions.—(1) In these rules, unless the context otherwise requires.—

(a) ‘Act’ means the Himachal Pradesh Tourism Development and Registration Act, 2002 (Act No. 15 of 2002);

(b) ‘Annexure’ means an annexure appended to these rules;

(c) ‘Accommodation’ means the room accommodation of minimum standard sizes with attached toilet facility reasonably furnished and ready for letting out to the tourists/guests as may be prescribed under these Rules. The minimum standard size for double and single bed room accommodation is 120 Sq. ft. and 100 Sq. ft. respectively and 30 Sq. ft. for bathroom / toilet or as notified by the Government from time to time.

(d) ‘Common areas’ mean—

(i) the stair cases, lifts, lift lobbies, fire escapes, common entrances and exit of buildings;

(ii) the common basements, terraces, parks, play areas, open parking and common storage spaces;

(iii) the premises including accommodation for the lodging of staff employed for the management of the property;

(iv) other portion of the property in common use;

- (e) 'Form' means a form appended to these rules;
- (f) 'Owner' means a person who is recorded as owner in the record of rights of concerned 'estate' (estate as defined under section 4 (5) of the Himachal Pradesh Land Revenue Act, 1954);
- (g) 'Bonafide Himachali' means a person who has permanent home in Himachal Pradesh and includes a person who has been residing in Himachal Pradesh for a period not less than 20 years or a person who has permanent home in Himachal Pradesh but on account of his occupation he is living outside Himachal Pradesh.
- (h) 'Planning area' means any area declared to be planning area under section 2 (o) of the Himachal Pradesh Town and Country Planning Act, 1977;
- (i) 'Property' means the land, the building, all improvements and structures thereon easements, rights, appurtenances belonging thereto and includes every type of right or interest in land which a person can have to the exclusion of other persons, such as possession, use, enjoyment free from interference, right of disposition, franchises and hereditament;
- (j) 'Registered Private Professional' shall have the same meaning as provided under APPENDIX 10 of the Himachal Pradesh Town and Country Planning Rules, 2014;
- (k) 'Rural areas' means areas other than the areas in 2 (m) below;
- (l) 'Special Area Development Authority' means an authority constituted under section 67 of the Himachal Pradesh Town and Country Planning Act, 1977;
- (m) 'Structure Stability Certificate' means a certificate as has been provided under Section 31-A of the Himachal Pradesh Town and Country Planning Act, 1977; and
- (n) 'Urban areas' means areas falling within Municipal Corporation/ Municipal Council/ Nagar Parishad/ Nagar Panchayat as may be notified by the State Government of Himachal Pradesh from time to time and areas falling within 50 meters from the edge of the controlled width of National Highways/ Four Lane Highways in the State of Himachal Pradesh.
- (2) Words and expressions used in these rules but not defined in these rules shall have the same meaning as assigned to them in the Act.

3. Procedure to establish and register a Home Stay.—(1) (i) Any owner of a private house not in dilapidated condition, located in the State, can apply online for registration of Home Stay, through e-Services Portal in the prescribed proforma (**ANNEXURE-I**) to the prescribed Authority under whose jurisdiction the area falls for registration of the Home Stay Unit under these rules made thereunder.

(ii) The prescribed authority before registering such Home Stay units shall ensure through site inspection the location, facilities, surrounding environment, hygiene, cleanliness, security, safety and security of the tourists;

(iii) Home Stay shall include any private house located in urban/ rural areas of the State in good condition and easily accessible in the country-side *i.e.* within the Farm House, Orchards, and

Tea-Gardens etc. and in case of urban areas shall include independent house etc. within the jurisdiction of the local authority;

(iv) In case of an apartment or a residential flat, that is likely to be operated as a Home Stay unit, an NOC from the Resident Welfare Association (RWA) shall be mandatorily submitted;

(v) The owner shall submit structure stability certificate of the house issued by a registered private professional. The owner shall provide intimation of his/her Home Stay unit to the urban/rural local body and the local bodies shall maintain a register of Home Stay units registered in their respective jurisdictions; and

(vi) The house shall fulfill the minimum requirement of having one or more rooms' accommodation subject to a maximum of six rooms (6 double beds/ 12 single beds) each with attached toilet facility, which shall be made available to the tourists as Home Stay accommodation:

Provided that separate toilet facility for each room may be allowed in the rural areas for registration of Home Stay unit, in case where attached toilet facility is not available:

Provided further that family suite having 4 beds, subject to a maximum of 3 family suites, may be allowed in a Home Stay accommodation. In no case the bed capacity in the Home Stay will cross 12 single beds.

(2) The District Tourism Development Officer/ Assistant Tourism Development Officer (Prescribed Authority) or Inspector (Hotels) or any other official to whom the powers of inspection of Home Stay units are delegated shall inspect the premises being offered and in event of the same having been found suitable at the time of registration of Home Stay unit and subject to fulfillment of all the requirements, the prescribed authority shall register the Home Stay Unit.

(3) Any person operating a Home Stay, if intends to make any changes in the number of rooms to be offered as Home Stay, shall intimate the prescribed authority before doing so and such a unit shall be required to be registered afresh under rule 5 of these rules.

(4) Every application made under sub-rule (1) shall be disposed off within a period of sixty days from the date of receipt of application, failing which the application shall be deemed to have been accepted for registration:

Provided herein that the application for registration is complete in all aspects and shall qualify under the rules prescribed herein. The time period during which the application for registration is under process, for making observations by the prescribed authority or its removal by the applicant and due to unavoidable circumstances etc. shall be excluded from sixty days.

(5) No person shall operate a Home Stay unit unless it is registered in accordance with the provisions of these rules.

(6) (i) The tourism units/ home stay already registered and functional under the Incredible India Bed & Breakfast Establishments/ Incredible India Homestay Establishments scheme of Ministry of Tourism, Government of India or the Himachal Pradesh Home Stay Scheme 2008 shall apply for registration of Home Stay, within a period of 30 days from the publication of these rules in the Official Gazette, H.P., to the prescribed authority under whose jurisdiction the area falls through e-Services Portal in the prescribed proforma (ANNEXURE-I) under these rules and the prescribed authority shall register such Home Stays till the date of expiry of existing registration without levying any registration fee for this period.

- (ii) No tourism unit registered under the Incredible India Bed & Breakfast Establishments/ Incredible India Homestay Establishments or the Himachal Pradesh Home Stay Scheme, 2008 shall function further without due registration under these rules:

Provided that the registration of Home Stay units shall be done only for the owners [‘owners’ as defined in Rule 2 (f)]; and preference may be given to bonafide himachalis [‘bonafide himachalis’ as defined in Rule 2 (g)]:

Provided further that if any changes including addition of rooms/ facilities, etc. are carried out by the applicant, then in such case the Home Stay will be required to be registered afresh under rule 5 of these rules.

4. Documents required with application of registration.—An application for registration under rule 3 by a person intending to operate a Home Stay Unit, shall be submitted to the prescribed authority alongwith requisite documents, as specified in **ANNEXURE-II** alongwith registration fee as specified in these rules.

5. Issuance of Registration Certificate.—(1) The prescribed authority shall, either by itself or through an officer authorized by it in this behalf, on receipt of an application for registration of a Home Stay alongwith the specified fee, scrutinize the application within 60 days of its receipt and if found in order, it shall, enter the contents of the application in the relevant register and shall issue a certificate of registration valid either for one year or for three years from the date of issuance of registration certificate under these rules in **Form-A**:

Provided that in case of tourism units already registered and functional under any scheme of the Central or State Government on the commencement of these rules, the prescribed authority shall issue a certificate of registration valid till the date of expiry of the existing registration without levying any registration fee under these rules in **Form-A1**.

(2) The prescribed authority shall process the application for the registration of Home Stay through e-Services Portal and shall also respond back to their applications through e-Services Portal and also register the Home Stay, if the formalities are completed as required under these rules.

(3) The applicant shall deposit the registration fees online as specified under rule 7 (1) of these rules at the time of applying for registration before the prescribed authority, subject to detailed inspection as per the checklist at **ANNEXURE-III**.

6. Renewal of Registration of Home Stay.—(1) Every Home stay owner under these rules shall get their registration certificate renewed after every one year or three years, as applicable, from the date of issuance of registration certificate/renewal certificate in prescribed Form-B through e-Services Portal. They shall submit Old Registration Certificate/ Old Renewal Registration Certificate alongwith fees as specified under rule 7 (1) to the prescribed authority for renewal.

(2) The Government may from time to time issue guidelines for renewal process by taking into consideration different aspects related to Home Stay classification, online ratings and reviews over different platforms and so on.

7. Registration fee.—(1) An application for registration as a Home Stay shall be accompanied by the registration/ renewal fee, as the case may be, as detailed below:—

Sl. No.	Room Slab	Registration fee in MC limit per annum	Registration fee in TCP/ SADA/ NP/ Nagar Panchayat limit per annum	Registration fee in Gram Panchayat limit per annum	Renewal fee
1.	4-6 rooms	Rs. 12,000/-	Rs. 8,000/-	Rs. 6,000/-	Same as registration fee
2.	1-3 rooms	Rs. 8,000/-	Rs. 5,000/-	Rs. 3,000/-	-do-

- (2) Registration/ renewal can be done for one year or three years. If registration fee is paid for three years in one go, then a discount of 10% on the applicable fee will be given.
- (3) A woman owner shall be provided 5% discount in addition to that applicable as per rule 7 (2), for registration of Home Stay units. For this purpose, owner shall be as defined in rule 2 (g).

8. Duties & Responsibilities of Home Stay Owners.—(1) Every Home Stay unit owner shall get the unit registered with the Department of Tourism & Civil Aviation, Himachal Pradesh. However, it shall not be mandatory for the owner to reside in the Home Stay unit.

(2) The tourism units already registered and functional under the Incredible India Bed & Breakfast Establishments/ Incredible India Homestay Establishments scheme of Ministry of Tourism, Government of India or the Himachal Pradesh Home Stay Scheme 2008, as the case may be, shall apply for registration within a period of 30 days from the date of commencement of these rules:

Provided further that such Home Stays shall have to fulfill the requirements as prescribed under these rules within a period of 90 days from the commencement of these rules:

Provided further that non-fulfillment of requirement prescribed under these rules shall lead to cancellation of registration of the tourism unit/ home stay.

(3) The owner of the Home Stay Unit shall at all times maintain the minimum standards of the cleanliness, sanitation, quality of food etc., as described under these rules in **ANNEXURE III**.

(4) The owner may charge the rates as may be appropriate but shall not be exorbitant:

Provided that the rates shall be commensurate with the standards of the tourism unit, its location/view, quality of food, accommodation and services, which may be charged by the Home Stay unit owner during “season” and “off season” periods for lodging from person staying therein.

(5) The owner shall maintain a register duly verified by the prescribed authority for letting out the rooms to the tourists, which can be inspected by the prescribed authority or any officer authorized by the Government at any time. The register shall have the same format as per Annexure A of Rule 13 (2) (a) (ii) to (v) of the Himachal Pradesh Tourism Development and Registration of Trade Rules, 2012.

(6) The owner shall maintain a bill book duly verified by the prescribed authority for issuing bills to the tourists with a stamp and the Home Stay owner shall be required to give the facility of online payments as well to the guests.

(7) The owner shall display a registration/ renewal certificate approved by the department at the counter of the Home Stay unit for the information of the tourists.

(8) All the Home Stay Unit holders shall transmit **Form C** under Rule 14 (6) of the Registration of Foreigners Rules, 1992 and Foreigners (Report to Police) Orders, 1971 as done by the hotels accommodating foreign tourists.

(9) Home Stay owners will provide basic fire equipments in the Home Stay units.

(10) Home Stay owners will make efforts for having the rainwater harvesting system in the Home Stay units.

(11) Home Stay owners will promote Himachali Handicrafts and Himachali Architecture in the Home Stay units.

(12) Home Stay owners shall ensure that safe and hygienic food is served and will make efforts for the promotion of Himachali cuisine.

(13) Home Stay owners will ensure the payment of minimum wages to the workers of the Home Stay units.

(14) Home Stay owners shall install CCTVs in common areas of the Home Stay units.

9. Power of entry and inspection.—(1) The prescribed authority or any officer authorized by the Government may, in order to ensure that the provisions of these rules are being implemented by the Home Stay owner or operator, as the case may be, enter the Home Stay unit or business premises and inspect all accounts, registers, documents and other books with or without prior notice and without disturbing the privacy rights of the owner(s) family or House guest(s) residing in Home Stay unit.

(2) If the prescribed authority or any officer authorized by the Government has reasons to suspect that any Home Stay unit owner or operator, as the case may be, is attempting to evade or has evaded any of the provisions of these rules, such authority or officer may, for reasons to be recorded, seize such accounts, registers, documents or other books, as may be necessary, and shall grant a receipt of the same and retain the same so long as may be necessary for examination thereof or for purpose of any proceedings under these rules.

10. Incentives/ Exemptions.—(1) Relaxation of taxes/bills for Home Stay units in rural areas may be notified from time to time by the State Government.

(2) In the urban, planning and SADA areas, the concerned Departments may charge commercial rates on power supply, water supply, sewerage and garbage collection, for the portion of House /Building which is being used as a Home Stay Unit. The owner will be required to install separate meter for residential area to avail domestic charges for the same and separate meter for area being used as a Home Stay Unit, else the entire House/Building will be liable to be charged commercial rates;

Provided further that the State Government may revise these incentives/exemptions from time to time.

11. Application of other laws not barred.—(1) The provisions of these rules shall be in addition to, and not in derogation of, the provisions of any other Act or rules in force.

(2) Any person running a Home Stay in contravention of these rules shall be liable to penal action under the relevant provisions of Himachal Pradesh Tourism Development and Registration Act, 2002 as amended from time to time and any other Laws and rules in force.

12. Protection of action taken in good faith.—No suit, prosecution or other legal proceedings shall lie against the appropriate authority or any officer or other employees of the authority for anything which is done in good faith or intended to be done under these rules.

13. Repeal and Saving.—(1) The Himachal Pradesh Home Stay Scheme, 2008 is hereby repealed.

(2) Notwithstanding such repeal anything done or any action including any notification/order/notice issued, application made or permission granted under the Himachal Pradesh Home Stay Scheme, 2008 so repealed shall, to the extent of being consistent with the provisions of these rules, be deemed to have been validly done or taken or made under the said scheme.

14. Power to remove difficulties.—If any difficulty arises in giving effect to the provisions of these rules, the State Government may, by order, publishing the same in the Official Gazette, make such provisions consistent with the provisions of these rules, as may appear to be necessary for removing the difficulty:

Provided that no order shall be made under this rule after the expiry of two years from the date of commencement of these rules.

By order,
Sd/-
(DEVESH KUMAR),
Pr. Secretary (Tourism & CA).

ANNEXURE-I
[See Rule-3 (1)]

APPLICATION FORM FOR REGISTRATION OF HOME STAY

Sl. No.	Details/ particulars:-	Relevant detail to be filled by applicant
1.	Name of the proposed Unit	
2.	Name and address of the Owner(s)/ Promoter(s) of the Home Stay Unit.	
3.	Complete postal address of the Home stay Establishment: a. Tel. No. b. Fax. c. E-mail. d. Mobile No.	
4.	Distance of the Home Stay Establishment in kms. from nearest: a. Airport b. Railway Station c. City Centre d. Main shopping centre e. Bus stand/ scheduled city bus stop	

5.	Whether adding new rooms (with attached toilets) to the existing house or is it totally a new project?	
6.	<p>Details of Home Stay Unit:</p> <p>a. Area (in sq. meters) with title – owned/ leased (copies of sale/ lease deed to be enclosed)</p> <p>b. Revenue papers regarding ownership. Affidavit in case of co-sharers of House-Land</p> <p>c. Number of rooms and area for each type of room in sq. ft. (single/double/suites)</p> <p>d. Number of attached wash rooms</p> <p>e. Details of public areas for the following facilities in sq. ft.:</p> <p>(i) Lobby/lounge: (ii) Dining space: (iii) Parking facilities:</p> <p>f. Additional facilities available, if any (not mandatory):</p> <p>(i) Eco -friendly facilities: (ii)Facilities for differently abled persons:</p> <p>g. Details of Fire Fighting equipment/ hydrants etc., if any .</p>	
7.	<p>Photographs of the building, including interiors: (At least two photographs of the unit from outside, rooms, lounge, interiors etc.).</p> <p>Note.—The photographs shall be uploaded by the Applicant in the official web-portal of the Department.</p>	
8.	<p>Either one of the following shall be submitted:— Affidavit from co-sharer(s), if applicable, in case of co-sharer(s) of house/land proposed for the Home Stay.</p> <p style="text-align: center;">Or</p> <p>If the house/land proposed for Home Stay is situated on joint holding, a report from the concerned Patwari will be required in which it will be mentioned that the land beneath the house/ land is in the possession of the applicant and the extent of possession is within his share in the joint holding.</p>	
9.	NOC from the Resident Welfare Association (RWA) shall be mandatorily submitted.	

10.	Structure Stability Certificate of the house issued by a registered private professional.	
11.	Details of the nearest Hospital/ Dispensary (Allopathic as well as Ayurvedic).	
12.	Whether all documents as per check list have been attached/ uploaded, Yes/No.	
13.	Consent of acceptance of the regulatory conditions (please enclose a copy of the prescribed undertaking duly signed by the owner of the establishment in prescribed Form-C).	
14.	Goods and Services Tax Identification Number (GSTIN) of the owner irrespective of the annual turnover.	
Dated:		(Signature of Applicant)

ANNEXURE II
(See rule-4)

LIST OF DOCUMENTS REQUIRED AT REGISTRATION STAGE IN RESPECT OF HOME STAYS

Sl. No.	Details of Documents	Remarks
1.	Application for registration (ANNEXURE-I)	
2.	Inspection report by Prescribed Officer.	
3.	Revenue papers <i>i.e.</i> Jamabandi and Tatima	
4.	Affidavit under section 29 of the H.P. Tourism Development & Registration Act, 2002.	
5.	Undertaking from the owner on a Stamp Paper in the shape of affidavit as per Form-C.	
6.	Register for verification/signature [Refer Rule-8 (5)].	
7.	Bill Book/Home Stay pad for verification/signature [Refer Rule- 8 (6)].	
8.	Police Verification Certificate as per Form-D	

ANNEXURE-III
[See rule- 5 (3) and rule- 8 (3)]

Checklist for Registration of Home Stay Unit. This checklist includes mandatory as well as desired features to be seen at the time of inspection

Sl. No.	Requirement
A. Mandatory	
1.	Application Form as per ANNEXURE I

2.	List of documents as per ANNEXURE II
3.	Provision of online payment facility including UPI, Net, Debit/Credit Card etc. alongwith cash payment facility in areas where internet connectivity issue persists.
4.	Well maintained and well equipped house and guest rooms with quality carpets /area rugs/tiles or marble flooring, furniture, fittings etc. in keeping with the traditional/modern lifestyle.
5.	All rooms should be clean, airy, pest free, without dampness and with outside window /ventilation.
6.	Comfortable bed with good quality linen & bedding
7.	Adherence to minimum size of each room and bathroom in square feet
8.	Well maintained smoke free, clean, hygienic, odour free, pest free kitchen
9.	Good quality cutlery and crockery
10.	Availability of RO/aqua guard water facility
11.	Garbage disposal facilities as per Municipal/applicable laws
12.	Energy Saving Lighting (CFL/ LED) in guest rooms and public areas
13.	Visitor book and feedback facilities
14.	Name, address and telephone number of doctors
15.	Facilities for assisting tourists with forgotten or left back luggage
16.	Basic fire equipments in the Home Stay units
17.	Maintenance of register (physical or electronic format) for guest check-in and check-out records including passport details in case of foreign tourists.
18.	Installation of CCTVs in common areas of the Home Stay units
B. Desirable	
1.	Sufficient parking with adequate road width
2.	Availability of bathrooms- Attached private bathroom with every room along with toiletries.
3.	WC toilet to have a seat and lid, toilet paper
4.	Availability of running hot & cold water with proper sewerage connection
5.	Water saving taps/shower
6.	Dining area serving fresh and hygienic food
7.	Wardrobe with at least 4 clothes hangers in the guest room
8.	Shelves or drawer space in the guest rooms
9.	Good quality chairs, working table and other necessary furniture.
10.	Washing Machines/dryers in the house or arrangements for laundry/dry cleaning services.
11.	Refrigerator in the Home Stay
12.	A lounge or seating arrangement in the lobby area
13.	Heating and cooling to be provided in enclosed public rooms
14.	Assistance with luggage, on request
15.	Safekeeping facilities in the room
16.	Security guard facilities
17.	Promotion of Himachali Handicrafts and Himachali Architecture in the Home Stay units.
18.	Rain water harvesting system should be encouraged in the Home Stay units.
<p>Note.—All the above items are not mandatory, however, the prescribed Authority while inspecting will verify the above requirements before recommending the unit for registration in order to facilitate the tourists and avoid any inconvenience to them during their stay.</p>	

DEPARTMENT OF TOURISM & CIVIL AVIATION**CERTIFICATE OF REGISTRATION OF A HOME STAY UNIT**

Form-A [See rule- 5 (1)]

Valid till.....

No: _____

Dated _____

This is to certify that the Home Stay unit known as _____ located in the tourist area _____ to be operated/being operated by Shri/Smt. _____ s/o or d/o or W/o Shri _____ Proprietor/ Owner(s)/Promoter(s) of the said Home Stay unit has been registered under the Himachal Pradesh Tourism Development and Registration Act, 2002 and the rules made thereunder.

Sl. No.	Details of accommodation	No. of rooms	Proposed room rent per night
1.	Single bed rooms		
2.	Double bed rooms		
3.	Family suite		

Note.—Total number of beds shall not exceed 12

Place:

Date:

(Prescribed Authority).

DEPARTMENT OF TOURISM & CIVIL AVIATION

CERTIFICATE OF REGISTRATION OF EXISTING TOURISM UNIT AS DEFINED UNDER SECTION 3 (gg) OF THE H.P. TOURISM DEVELOPMENT & REGISTRATION ACT, 2002 ALREADY FUNCTIONAL ON THE DATE OF COMMENCEMENT OF THE H.P. HOME STAY RULES, 2025

Form-A1 [See rule- 5 (1)]

Valid till the date of expiry of existing registration *i.e.*.....

No: _____

Dated _____

This is to certify that the Home Stay unit known as _____ located in the tourist area _____ being operated by Shri/Smt. _____ s/o or d/o or w/o of Shri _____ Proprietor/ Owner(s)/Promoter(s) of the said Home Stay unit has been registered under the Himachal Pradesh Tourism Development and Registration Act, 2002 and the rules made thereunder.

Sl. No.	Details of accommodation	No. of rooms.	Proposed room rent per night.
1.	Single bed rooms		
2.	Double bed rooms		
3.	Family suite		

Note.—Total number of beds shall not exceed 12

Place:

Date:

(Prescribed Authority).

DEPARTMENT OF TOURISM & CIVIL AVIATION

CERTIFICATE OF RENEWAL OF A HOME STAY UNIT

Form-B [See rule- 6 (1)]

Valid till.....

No: _____

Dated _____

This is to certify that the Home Stay unit known as _____ located in the tourist area _____ to be operated/being operated by Shri _____ son of Shri _____ Proprietor/ Owner(s)/Company of the said Home Stay unit has been renewed under the Himachal Pradesh Tourism Development and Registration Act, 2002 and the rules made thereunder.

Sl. No.	Details of accommodation	No. of rooms.	Proposed room rent per night.
1.	Single bed rooms		
2.	Double bed rooms		
3.	Family suite		

Note.—Total number of beds shall not exceed 12

Place:

Date:

(Prescribed Authority).

FORM-C

[See ANNEXURE- I (13) and ANNEXURE-II (4)]

FORMAT FOR UNDERTAKING

To

The Prescribed Authority,
Office of the District Tourism Development Authority,
District....., Himachal Pradesh.

UNDERTAKING

I have read and understood all the terms and conditions mentioned in the Himachal Pradesh Home Stay Rules, 2025 with respect to the approval and registration of the Home stay Unit/ Establishment and hereby agree to abide by them. The information and documents provided are correct and authentic to the best of my knowledge.

I further declare that if there is any false statement or suppression of any material fact with the intention to mislead the prescribed authority at my end, I shall be liable for penal action as warranted by the Himachal Pradesh Tourism Development and Registration Act, 2002 and the rules made thereunder.

Place:

Date:

*Signature and name of the owner in block letters.***FORM-D**

[See ANNEXURE- II (7)]

FORMAT FOR POLICE VERIFICATION CERTIFICATE FOR REGISTRATION OF HOME STAYS

Police Verification Certificate (Mandatory) for registration of Home Stay Unit in Himachal Pradesh.

1. Name of local police station:.....
.....
2. Whether any criminal case registered against applicant:
.....
3. Mention FIR No. and Sections, if registered against applicant:.....
.....

4. Whether any police complaint is pending for action against applicant:.....
.....
5. Whether any court order is pending for execution against applicant:.....
.....
6. Whether the applicant be granted
NOC(Yes/No):.....
.....

Signature of SHO,

Date:

With stamp.

राज्य कर एवं आबकारी विभाग

अधिसूचना संख्या: 01/2025-राज्य कर (दर)

शिमला-2, 15 फरवरी, 2025

संख्या : ई.एक्स.एन.-एफ.(10)-2/2025.—हिमाचल प्रदेश माल और सेवा कर अधिनियम, 2017 (2017 का 10), की धारा 9 की उप-धारा (1) और धारा 15 की उप-धारा (5) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, राज्यपाल, हिमाचल प्रदेश, इस बात से संतुष्ट होते हुए कि ऐसा करना जनहित में आवश्यक है, जीएसटी परिषद की सिफारिशों के आधार पर, एतद्वारा, हिमाचल प्रदेश सरकार, की अधिसूचना संख्या 1/2017- राज्य कर (दर), दिनांक 30 जून, 2017, जिसे ई-राजपत्र, हिमाचल प्रदेश में संख्या ई.एक्स.एन.-एफ.(10)-14/2017-लूज, दिनांक 30 जून, 2017, के तहत प्रकाशित की गई थी, में और आगे भी निम्नलिखित संशोधन करते हैं, यथा:-

उक्त अधिसूचना में,-

- (क) अनुसूची I-2.5%, में-क्रम संख्या 98क के पश्चात्, एवं उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्र. सं. और प्रविष्टियां अंतःस्थापित की जाएंगी, अर्थात्:-

“98ख	1904	फोर्टिफाइड राइस कर्नेल (एफआरके)“
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- (ख) अनुसूची III-9%, में- कॉलम (3) क्र. सं. 15 के सामने, “सामान्यतः मुरकी के नाम से ज्ञात” शब्दों के पश्चात् “, फोर्टिफाइड राइस कर्नेल (एफआरके)“ शब्द अंतःस्थापित किए जाएंगे;

- (ग) अनुसूची VII के पश्चात्, स्पष्टीकरण में, खंड (ii) और उसके परंतुक के स्थान पर निम्नलिखित खंड प्रतिस्थापित किया जाएगा, अर्थात्:-

“(ii) ‘प्री-पैकेज्ड और लेबल’ वाक्यांश का अर्थ सभी वस्तुएं जो खुदरा बिक्री के लिए हैं और जिनमें 25 किलोग्राम या 25 लीटर से अधिक नहीं हैं, जो विधिक माप विज्ञान अधिनियम, 2009 (2010 का 1) की धारा 2 के उप-धारा (1) में परिभाषित की गयी परिभाषा के आधार से प्री-पैकेज्ड हो किया गया है, जहां विधिक माप विज्ञान अधिनियम, 2009 (2010 का 1) और उसके तहत बनाए गए नियमों के प्रावधानों के अंतर्गत किये गए पैकेज जिसमें वस्तु जो पहले से पैक किया गया है या उस पर सुरक्षित रूप से चिपके हुए लेबल का घोषणा-पत्र वहन करना आवश्यक है।”

2. यह अधिसूचना दिनांक 16 जनवरी, 2025 से लागू समझी जाएगी।

आदेश द्वारा,

हस्ताक्षरित/—

(देवेश कुमार),

प्रधान सचिव (राज्य कर एवं आबकारी)।

[Authoritative English text of this Department Notification No. EXN-F(10)-2/2025, dated 15-02-2025 as required under clause (3) of Article 348 of the Constitution of India].

STATE TAXES AND EXCISE DEPARTMENT

Notification No. 01/2025-State Tax (Rate)

Shimla-2, the 15th February, 2025

No. EXN-F(10)-2/2025.—In exercise of the powers conferred by sub-section (1) of Section 9 and sub-section (5) of Section 15 of the Himachal Pradesh Goods and Services Tax Act, 2017 (10 of 2017), the Governor of Himachal Pradesh, on being satisfied that it is necessary in the public interest so to do, on the recommendations of the GST Council, hereby makes the following further amendments in the notification of the Government of Himachal Pradesh, No. 1/2017-State Tax (Rate), dated the 30th June, 2017, published in the Gazette of Himachal Pradesh, vide number EXN-F(10)-14/2017-Loose, dated the 30th June, 2017, namely: —

In the said notification,—

(a) in Schedule I—2.5%, after S. No. 98A and the entries relating thereto, the following S. No. and entries shall be inserted, namely:—

“98B.	1904	Fortified Rice Kernel (FRK)”
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(b) in Schedule III—9%, against S. No. 15, in column (3), after the words “commonly known as Murki”, the words “, Fortified Rice Kernel (FRK)” shall be inserted;

(c) after the Schedule VII, in the Explanation, for clause (ii) and the proviso appended to it, the following clause shall be substituted, namely:—

“(ii) The expression ‘pre-packaged and labelled’ means all commodities that are intended for retail sale and containing not more than 25 kg. or 25 litre, which are ‘pre-packed’ as defined in clause (l) of Section 2 of the Legal Metrology Act, 2009 (1 of 2010) where, the package in which the commodity is pre-packed or a label securely affixed thereto is required to bear the declarations under the provisions of the Legal Metrology Act, 2009 (1 of 2010) and the rules made thereunder.”.

2. This notification shall deemed to come into force with effect from the 16th day of January, 2025.

By order,

Sd/-
(DEVESH KUMAR),
Pr. Secretary (ST&E).

राज्य कर एवं आबकारी विभाग

अधिसूचना संख्या: 02/2025—राज्य कर (दर)

शिमला—2, 15 फरवरी, 2025

संख्या : ई.एक्स.एन.—एफ.(10)—2/2025.—हिमाचल प्रदेश माल और सेवा कर अधिनियम, 2017 (2017 का 10), की धारा 11 की उप-धारा (1) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, राज्यपाल, हिमाचल प्रदेश, इस बात से संतुष्ट होते हुए कि ऐसा करना जनहित में आवश्यक है, जीएसटी परिषद् की सिफारिशों के आधार पर, एतद्वारा, हिमाचल प्रदेश सरकार, की अधिसूचना संख्या 2/2017— राज्य कर (दर), दिनांक 30 जून, 2017, जिसे ई—राजपत्र, हिमाचल प्रदेश में संख्या ई.एक्स.एन.—एफ.(10)—14/2017—लूज, दिनांक 30 जून, 2017, के तहत प्रकाशित की गई थी, में और आगे भी निम्नलिखित संशोधन करते हैं, यथा:—

उक्त अधिसूचना में,

(क) अनुसूची में, क्रम संख्या 105 एवं उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्र. सं और प्रविष्टियां अंतःस्थापित की जाएंगी, अर्थात्:—

“105क.	30	जीन थेरेपी”;
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(ख) खंड (ii) और उसके परंतुक के स्थान पर निम्नलिखित खंड प्रतिस्थापित किया जाएगा, अर्थात्:—

“(ii) ‘प्री-पैकेज्ड और लेबल’ वाक्यांश का अर्थ सभी वस्तुएं जो खुदरा बिक्री के लिए है और जिनमें 25 किलोग्राम या 25 लीटर से अधिक नहीं है, जो विधिक माप विज्ञान अधिनियम, 2009 (2010 का 1) की धारा 2 के उप-धारा (1) में परिभाषित की गयी परिभाषा के आधार से प्री-पैकड हो किया गया है, जहां विधिक माप विज्ञान अधिनियम, 2009 (2010 का 1)

और उसके तहत बनाए गए नियमों के प्रावधानों के अंतर्गत किये गए पैकेज जिसमें वस्तु जो पहले से पैक किया गया है या उस पर सुरक्षित रूप से चिपके हुए लेबल का घोषणा-पत्र वहन करना आवश्यक है।”

2. यह अधिसूचना दिनांक 16 जनवरी, 2025 से लागू समझी जाएगी।

आदेश द्वारा,

हस्ताक्षरित /—

(देवेश कुमार),
प्रधान सचिव (राज्य कर एवं आबकारी)।

[Authoritative English text of this Department Notification No. EXN-F(10)-2/2025, dated 15-02-2025 as required under clause (3) of Article 348 of the Constitution of India].

STATE TAXES AND EXCISE DEPARTMENT

Notification No. 02/2025-State Tax (Rate)

Shimla-2, the 15th February, 2025

No. EXN-F(10)-2/2025.—In exercise of the powers conferred by sub-section (1) of Section 11 of the Himachal Pradesh Goods and Services Tax Act, 2017 (10 of 2017), the Governor of Himachal Pradesh, on being satisfied that it is necessary in the public interest so to do, on the recommendations of the GST Council, is pleased to make the following further amendments in the notification of the Government of Himachal Pradesh, No. 2/2017-State Tax (Rate), dated the 30th June, 2017, published in the Gazette of Himachal Pradesh, *vide* number EXN-F(10)-14/2017-Loose, dated the 30th June, 2017, namely:—

In the said notification,—

(a) in Schedule, after S. No. 105 and the entries relating thereto, the following S. No. and entries shall be inserted, namely:—

“105A	30	Gene Therapy”
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(b) in the Explanation, for clause (ii) and the proviso appended to it, the following clause shall be substituted, namely:—

“(ii) The expression ‘pre-packaged and labelled’ means all commodities that are intended for retail sale and containing not more than 25 kg. or 25 litre, which are ‘pre-packed’ as defined in clause (1) of Section 2 of the Legal Metrology Act, 2009 (1 of 2010) where, the package in which the commodity is pre-packed or a label securely affixed thereto is required to bear the declarations under the provisions of the Legal Metrology Act, 2009 (1 of 2010) and the rules made thereunder.”

2. This notification shall be deemed to come into force with effect from the 16th day of January, 2025.

By order,

Sd/-
(DEVESH KUMAR),
Pr. Secretary (ST&E).

राज्य कर एवं आबकारी विभाग

अधिसूचना संख्या: 03/2025-राज्य कर (दर)

शिमला-2, 15 फरवरी, 2025

संख्या : ई.एक्स.एन.-एफ.(10)-2/2025.—हिमाचल प्रदेश माल और सेवा कर अधिनियम, 2017 (2017 का 10), की धारा 9 की उप-धारा (1) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, राज्यपाल, हिमाचल प्रदेश, इस बात से संतुष्ट होते हुए कि ऐसा करना जनहित में आवश्यक है, जीएसटी परिषद् की सिफारिशों के आधार पर, एतद्वारा, हिमाचल प्रदेश सरकार, की अधिसूचना संख्या 39/2017-राज्य कर (दर), दिनांक 20 नवम्बर, 2017, जिसे ई-राजपत्र, हिमाचल प्रदेश में संख्या ई.एक्स.एन.-एफ.(10)-39/2017, दिनांक 21 नवम्बर, 2017, के तहत प्रकाशित की गई थी, में और आगे भी निम्नलिखित संशोधन करते हैं, यथा:-

उक्त अधिसूचना में, सारणी में, क्रम संख्या 1 के सामने, कॉलम 3 में, शब्द और प्रतीक, "(ख) केंद्रीय सरकार या किसी राज्य सरकार द्वारा सम्यक् रूप से अनुमोदित आईसीडीएस या इसी तरह की योजना में आपूर्ति के लिए फोर्टिफाइड चावल कर्नेल (प्रीमिक्स)" के पश्चात् शब्द और प्रतीक, "(ग) उपरोक्त (क) के लिए खाद्य इनपुट" अंतःस्थापित किए जाएंगे।

2. यह अधिसूचना दिनांक 16 जनवरी, 2025 से लागू समझी जाएगी।

आदेश द्वारा,

हस्ताक्षरित / -

(देवेश कुमार),
प्रधान सचिव (राज्य कर एवं आबकारी)।

[Authoritative English text of this Department Notification No. EXN-F(10)-2/2025, dated 15-02-2025 as required under clause (3) of Article 348 of the Constitution of India].

STATE TAXES AND EXCISE DEPARTMENT

Notification No. 03/2025-State Tax (Rate)

Shimla-2, the 15th February, 2025

No. EXN-F(10)-2/2025.—In exercise of the powers conferred by sub-section (1) of Section 9 of the Himachal Pradesh Goods and Services Tax Act, 2017 (10 of 2017), the Governor of Himachal Pradesh, on being satisfied that it is necessary in the public interest so to do, on the

recommendations of the GST Council, is pleased to make the following further amendments in the notification of the Government of Himachal Pradesh, No. 39/2017-State Tax (Rate), dated the 20th November, 2017, published in the Gazette of Himachal Pradesh, *vide* number EXN-F(10)-39/2017, dated the 21st November, 2017, namely: —

In the said notification, in the Table, against S. No. 1, in column 3, after the end of words and symbols “(b) Fortified Rice Kernel (Premix) supply for ICDS or similar scheme duly approved by the Central Government or any State Government”, the words and symbols, “(c) food inputs for (a) above.” shall be inserted.

2. This notification shall deemed to come into force with effect from the 16th day of January, 2025.

By order,

Sd/-
(DEVESH KUMAR),
Pr. Secretary (ST&E).

राज्य कर एवं आबकारी विभाग

अधिसूचना संख्या: 04/2025—राज्य कर (दर)

शिमला—2, 15 फरवरी, 2025

संख्या : ई.एक्स.एन.—एफ.(10)—2/2025.—हिमाचल प्रदेश माल और सेवा कर अधिनियम, 2017 (2017 का 10), की धारा 11 की उप-धारा (1) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, राज्यपाल, हिमाचल प्रदेश, इस बात से संतुष्ट होते हुए कि ऐसा करना जनहित में आवश्यक है, जीएसटी परिषद् की सिफारिशों के आधार पर, एतद्वारा, हिमाचल प्रदेश सरकार, की अधिसूचना संख्या 8/2018—राज्य कर (दर), दिनांक 24 जनवरी, 2018, जिसे ई—राजपत्र, हिमाचल प्रदेश में संख्या ई.एक्स.एन.—एफ.(10)—6/2018, दिनांक 24 जनवरी, 2018, के तहत प्रकाशित की गई थी, में और आगे भी निम्नलिखित संशोधन करते हैं, यथा:—

उक्त अधिसूचना में, सारणी में, क्रम संख्या 4 के सामने, कॉलम (4) में, प्रविष्टि “6%” के स्थान पर, प्रविष्टि “9%” प्रतिस्थापित की जाएगी।

2. यह अधिसूचना दिनांक 16 जनवरी, 2025 से लागू समझी जाएगी।

आदेश द्वारा,

हस्ताक्षरित /—
(देवेश कुमार),
प्रधान सचिव (राज्य कर एवं आबकारी)।

[Authoritative English text of this Department Notification No. EXN-F(10)-2/2025, dated 15-02-2025 as required under clause (3) of Article 348 of the Constitution of India].

STATE TAXES AND EXCISE DEPARTMENT

Notification No. 04/2025-State Tax (Rate)

Shimla-2, the 15th February, 2025

No. EXN-F(10)-2/2025.—In exercise of the powers conferred by sub-section (1) of Section 11 of the Himachal Pradesh Goods and Services Tax Act, 2017 (10 of 2017), the Governor of Himachal Pradesh, on being satisfied that it is necessary in the public interest so to do, on the recommendations of the GST Council, is pleased to make the following further amendments in the notification of the Government of Himachal Pradesh, No. 8/2018-State Tax (Rate), dated the 24th January, 2018, published in the Gazette of Himachal Pradesh, vide number EXN-F(10)-6/2018, dated the 24th January, 2018, namely:—

In the said notification, in the Table, against S. No. 4, in column (4), for the entry “6%”, the entry “9%” shall be substituted.

2. This notification shall deemed to come into force with effect from the 16th day of January, 2025.

By order,

Sd/-
(DEVESH KUMAR),
Pr. Secretary (ST&E).

राज्य कर एवं आबकारी विभाग

अधिसूचना संख्या: 05/2025—राज्य कर (दर)

शिमला-2, 15 फरवरी, 2025

संख्या : ई.एक्स.एन.—एफ.(10)—2/2025.—हिमाचल प्रदेश माल और सेवा कर अधिनियम, 2017 (2017 का 10), की धारा 9 की उप-धारा (1), (3) और (4), धारा 11 की उप-धारा (1), धारा 15 की उपधारा (5) और धारा 148 के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, राज्यपाल, हिमाचल प्रदेश, इस बात से संतुष्ट होते हुए कि ऐसा करना जनहित में आवश्यक है, जीएसटी परिषद् की सिफारिशों के आधार पर, एतद्वारा, हिमाचल प्रदेश सरकार, की अधिसूचना संख्या 11/2017— राज्य कर (दर), दिनांक 30 जून, 2017, जिसे ई—राजपत्र, हिमाचल प्रदेश में संख्या ई.एक्स.एन.—एफ.(10)—14/2017—लूज, दिनांक 30 जून, 2017, के तहत प्रकाशित की गई थी, में और आगे भी निम्नलिखित संशोधन करते हैं, यथा:—

उक्त अधिसूचना में,—

(i) स्पष्टीकरण से संबंधित पैरा 4 में, 1 अप्रैल, 2025 से प्रभावी,—

(क) खंड (xxxv) को हटा दिया जाएगा;

(ख) खंड (xxxvi) के स्थान पर निम्नलिखित खंड प्रतिस्थापित किया जाएगा, अर्थात्:-

“ (xxxvi) किसी वित्तीय वर्ष के लिए “विशिष्ट परिसर” से अभिप्रेत है:-

- (क) ऐसा परिसर जहां से आपूर्तिकर्ता ने पिछले वित्तीय वर्ष में ऐसी ‘होटल आवास’ सेवा प्रदान की है, जिसमें आवास की किसी इकाई की आपूर्ति का मूल्य प्रति इकाई प्रति दिन सात हजार पांच सौ रुपये से अधिक या समतुल्य है; या
- (ख) ऐसा परिसर जिसके लिए ‘होटल आवास’ सेवा प्रदान करने वाले पंजीकृत व्यक्ति ने पिछले वित्तीय वर्ष की पहली जनवरी या उसके बाद तथा 31 मार्च से पूर्व उक्त परिसर को विशिष्ट परिसर घोषित किया है; या
- (ग) ऐसा परिसर जिसके लिए पंजीकरण के लिए आवेदन करने वाले व्यक्ति ने पंजीकरण आवेदन के लिए पावती प्राप्त करने के पंद्रह दिनों के भीतर उक्त परिसर को विशिष्ट परिसर घोषित किया है;”;

(ii) अनुबंध VI के पश्चात् निम्नलिखित अनुबंध अंतःस्थापित किए जाएंगे, अर्थात्:-

“अनुबंध VII

पंजीकृत व्यक्ति के लिए ऑफ्ट-इन घोषणा
[खंड 4(xxxvi) देखें]

होटल आवास सेवा प्रदान करने वाले पंजीकृत व्यक्ति द्वारा क्षेत्राधिकार वाले जीएसटी प्राधिकारी के समक्ष परिसर को ‘विशिष्ट परिसर’ घोषित करने की घोषणा।

संदर्भ संख्या-

दिनांक:-

1. मैं/हम..... (व्यक्ति का नाम) यह घोषणा करते हैं कि.....(पता).....पर स्थित परिसर वित्तीय वर्ष(वाइवाइवाइवाइ-वाइवाइ).....के लिए ‘विशिष्ट परिसर’ होगा।
2. इसके अलावा, मैं/हम समझते हैं कि उक्त घोषणा ऊपर (1) में विनिर्दिष्ट संपूर्ण वित्तीय वर्ष पर लागू होगी और बाद के वित्तीय वर्षों पर भी लागू होती रहेगी, जब तक कि मैं/हम अनुबंध IX में विनिर्दिष्ट प्रारूप में घोषणा दाखिल करके यह घोषित करते हैं कि उक्त परिसर ‘विशिष्ट परिसर’ नहीं हैं।

विधिक नाम:

जीएसटीआईएन:

पैन नंबर:

अधिकृत हस्ताक्षरकर्ता का नाम:

अधिकृत हस्ताक्षरकर्ता के हस्ताक्षर:

(दिनांकित पावती)

नोट.—

1. किसी वित्तीय वर्ष के लिए परिसर को 'विशिष्ट परिसर' घोषित करने वाली उपरोक्त घोषणा, पंजीकृत व्यक्ति द्वारा पिछले वित्तीय वर्ष की 1 जनवरी को या उसके बाद लेकिन पिछले वित्तीय वर्ष की 31 मार्च से पहले दाखिल की जाएगी।
2. उपरोक्त घोषणा प्रत्येक परिसर के लिए अलग से दाखिल करनी होगी।

“अनुबंध VIII

पंजीकरण के लिए आवेदन करने वाले व्यक्ति के लिए ऑफ्ट-इन घोषणा
[खंड 4(xxxvi) देखें]

क्षेत्राधिकार वाले जीएसटी प्राधिकारी के समक्ष पंजीकरण के लिए आवेदन करने वाले व्यक्ति द्वारा परिसर को 'विशिष्ट परिसर' घोषित करने की घोषणा।

संदर्भ संख्या—

दिनांक:—

1. मैं/हम..... (व्यक्ति का नाम) ने एआरएन संख्या.....के तहत पंजीकरण के लिए आवेदन किया है और मैं/हम घोषणा करता हूँ/करते हैं कि.....(पता).....पर स्थित परिसर पंजीकरण की प्रभावी तिथि से वित्तीय वर्ष के अंत तक 'विशिष्ट परिसर' होगा।

2. इसके अलावा, मैं/हम समझते हैं कि उक्त घोषणा वित्तीय वर्षों पर भी लागू होगी, जब तक कि मैं/हम अनुबंध IX में विनिर्दिष्ट प्रारूप में घोषणा दाखिल करके यह घोषित करते हैं कि उक्त परिसर 'विशिष्ट परिसर' नहीं हैं।

विधिक नाम:

एआरएन:

पैन नंबर:

अधिकृत हस्ताक्षरकर्ता का नाम:

अधिकृत हस्ताक्षरकर्ता के हस्ताक्षर:

(दिनांकित पावती)

नोट.—उपरोक्त घोषणा प्रत्येक परिसर के लिए अलग से दाखिल करनी होगी।

ऑफ्ट-आउट घोषणा
[खंड 4(xxxvi) देखें]

होटल आवास सेवा के पंजीकृत आपूर्तिकर्ता द्वारा क्षेत्राधिकार वाले जीएसटी प्राधिकारी के समक्ष घोषणा कि परिसर 'विशिष्ट परिसर' नहीं है।

संदर्भ संख्या—

दिनांक:—

1. मैं/हम..... (व्यक्ति का नाम) एतद्वारा घोषणा करता हूँ/करते हैं कि.....(पता)..... पर स्थित परिसर वित्तीय वर्ष(वाइवाइवाइवाइ—वाइवाइ)..... के लिए 'विशिष्ट परिसर' नहीं होगा।

2. इसके अलावा, मैं/हम समझते हैं कि उक्त घोषणा ऊपर (1) में विनिर्दिष्ट संपूर्ण वित्तीय वर्ष पर लागू होगी और बाद के वित्तीय वर्षों पर भी लागू होती रहेगी, जब तक कि मैं/हम अनुबंध VII में विनिर्दिष्ट प्रारूप में घोषणा दाखिल करके यह घोषित करते हैं कि उक्त परिसर 'विशिष्ट परिसर' हैं।

विधिक नाम:

जीएसटीआईएन/एआरएन:

पैन नंबर:

अधिकृत हस्ताक्षरकर्ता का नाम:

अधिकृत हस्ताक्षरकर्ता के हस्ताक्षर:

(दिनांकित पावती)

नोट.—

1. किसी वित्तीय वर्ष के लिए उपरोक्त घोषणा जो यह घोषित करती है कि परिसर 'विशिष्ट परिसर' नहीं है, पिछले वित्तीय वर्ष की 1 जनवरी को या उसके बाद लेकिन पिछले वित्तीय वर्ष की 31 मार्च से पहले दाखिल की जाएगी।
2. उपरोक्त घोषणा प्रत्येक परिसर के लिए अलग से दाखिल करनी होगी।

आदेश द्वारा,

हस्ताक्षरित/—

(देवेश कुमार),
प्रधान सचिव (राज्य कर एवं आबकारी)।

[Authoritative English text of this Department Notification No. EXN-F(10)-2/2025, dated 15-02-2025 as required under clause (3) of Article 348 of the Constitution of India].

STATE TAXES AND EXCISE DEPARTMENT

Notification No. 05/2025-State Tax (Rate)

Shimla-2, the 15th February, 2025

No. EXN-F(10)-2/2025.—In exercise of the powers conferred by sub-sections (1), (3) and (4) of Section 9, sub-section (1) of Section 11, sub-section (5) of Section 15 and Section 148 of the Himachal Pradesh Goods and Services Tax Act, 2017 (10 of 2017), the Governor of Himachal Pradesh, on being satisfied that it is necessary in the public interest so to do, on the recommendations of the GST Council, is pleased to make the following further amendments in the notification of the Government of Himachal Pradesh, No. 11/2017-State Tax (Rate), dated the 30th June, 2017, published in the Gazette of Himachal Pradesh, vide number EXN-F(10)-14/2017-Loose, dated the 30th June, 2017, namely:—

In the said notification,—

(i) in paragraph 4 relating to *Explanation*, with effect from the 1st day of April, 2025 :—

(a) clause (xxxv) shall be omitted;

(b) for clause (xxxvi), the following clause shall be substituted, namely:—

“(xxxvi) “Specified premises”, for a financial year, means,—

(a) a premises from where the supplier has provided in the preceding financial year, ‘hotel accommodation’ service having the value of supply of any unit of accommodation above seven thousand five hundred rupees per unit per day or equivalent; or

(b) a premises for which a registered person supplying ‘hotel accommodation’ service has filed a declaration, on or after the 1st of January and not later than 31st of March of the preceding financial year, declaring the said premises to be a specified premises; or

(c) a premises for which a person applying for registration has filed a declaration, within fifteen days of obtaining acknowledgement for the registration application, declaring the said premises to be a specified premises;”;

(ii) after Annexure VI, the following Annexures shall be inserted, namely:—

“Annexure VII

OPT-IN DECLARATION FOR REGISTERED PERSON

[See para 4(xxxvi)]

Declaration by a registered person supplying hotel accommodation service before the jurisdictional GST authority declaring the premises to be a ‘specified premises’.

Reference No.—

Date:—

1. I/We (name of Person) do hereby declare that the premises at(address)..... shall be a 'specified premises' for the Financial Year(yyyy-yy).....

2. Further, I/We understand the said declaration will apply to the entire Financial Year specified in (1) above and will continue to apply to subsequent Financial Years also, unless I/We declare the premises as not a 'specified premises' by filing a declaration in the format specified at Annexure IX.

Legal Name:

GSTIN:

PAN No.:

Name of Authorized Signatory:

Signature of Authorized Signatory:

(Dated Acknowledgment)

Note.—

1. The above declaration, declaring the premises as a 'specified premises' for a Financial Year, shall be filed by a registered person on or after 1st of January of the preceding Financial Year but not later than 31st of March of the preceding Financial Year.
2. The above declaration shall have to be filed separately for each premises.

Annexure VIII

OPT-IN DECLARATION FOR PERSON APPLYING FOR REGISTRATION

[See para 4(xxxvi)]

Declaration by a person applying for registration before the jurisdictional GST authority declaring the premises to be a 'specified premises'.

Reference No.—

Date:—

1. I/We (name of Person) have applied for registration *vide* ARN No. and do hereby declare that the premises at(address)..... shall be a 'specified premises' from the effective date of registration till the end of the Financial Year.

2. Further, I/We understand the said declaration will apply to the subsequent Financial Years also, unless I/We declare the premises as not a 'specified premises' by filing a declaration in the format specified at Annexure IX.

Legal Name:

ARN:

PAN No. :

Name of Authorized Signatory:

Signature of Authorized Signatory:

(Dated Acknowledgment)

Note.—The above declaration shall have to be filed separately for each premises.

Annexure IX

OPT-OUT DECLARATION

[See para 4(xxxvi)]

Declaration by a registered supplier of hotel accommodation service before the jurisdictional GST authority declaring the premises as not a ‘specified premises’.

Reference No.—

Date:1

1. I/We (name of Person) do hereby declare that the premises at(address)..... shall not be a ‘specified premises’ for the Financial Year(yyyy-yy).....

2. Further, I/We understand the said declaration will apply to the entire Financial Year specified in (1) above and will continue to apply to subsequent Financial Years also, unless I/We declare the premises to be a ‘specified premises’ by filing a declaration in the format specified at Annexure VII.

Legal Name:

GSTIN/ARN:

PAN No. :

Name of Authorized Signatory:

Signature of Authorized Signatory:

(Dated Acknowledgment)

Note.—

1. The above declaration, declaring the premises as not a 'specified premises', for a Financial Year, shall be filed on or after 1st of January of the preceding Financial Year but not later than 31st of March of the preceding Financial Year.
2. The above declaration shall have to be filed separately for each premises."

By order,

Sd/
(DEVESH KUMAR),
Pr. Secretary (ST&E).

राज्य कर एवं आबकारी विभाग

अधिसूचना संख्या: 06/2025-राज्य कर (दर)

शिमला-2, 15 फरवरी, 2025

संख्या : ई.एक्स.एन.-एफ.(10)-2/2025.—हिमाचल प्रदेश माल और सेवा कर अधिनियम, 2017 (2017 का 10), की धारा 9 की उप-धारा (3) और (4), धारा 11 की उप-धारा (1), धारा 15 की उप-धारा (5) और धारा 148 के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, राज्यपाल, हिमाचल प्रदेश, इस बात से संतुष्ट होते हुए कि ऐसा करना जनहित में आवश्यक है, जीएसटी परिषद् की सिफारिशों के आधार पर, एतद्द्वारा, हिमाचल प्रदेश सरकार, की अधिसूचना संख्या 12/2017- राज्य कर (दर), दिनांक 30 जून, 2017, जिसे ई-राजपत्र, हिमाचल प्रदेश में संख्या ई.एक्स.एन.-एफ.(10)-14/2017-लूज, दिनांक 30 जून, 2017, के तहत प्रकाशित की गई थी, को संशोधित करने के लिए निम्नलिखित और संशोधन करते हैं, अर्थात्:-

(i) उक्त अधिसूचना में, सारणी में,—

(क) क्रम संख्या 25क के समक्ष, कॉलम (3) में, जहां कहीं भी शब्द "पारेषण और वितरण" आते हैं, उनके स्थान पर "पारेषण या वितरण" शब्द प्रतिस्थापित किए जाएंगे;

(ख) क्रम संख्या 36क और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम संख्याएं और प्रविष्टियां अंतःस्थापित की जाएंगी, अर्थात्:-

(1)	(2)	(3)	(4)	(5)
"36ख	शीर्षक 9971 या शीर्षक 9991	मोटर यान अधिनियम, 1988 (1988 का 59) की धारा 164ख के अंतर्गत गठित मोटर यान दुर्घटना निधि द्वारा प्रदान की जाने वाली वो बीमा सेवाएं जो बीमाकर्ताओं द्वारा मोटर वाहनों के तृतीय पक्ष बीमा के लिए एकत्रित प्रीमियम में से योगदान के विरुद्ध प्रदान गयी हैं	शून्य	शून्य"

(ग) क्रम संख्या 69 के समक्ष, कॉलम (3) की प्रविष्टि में, मद (ड) के पश्चात्, निम्नलिखित मद अंतःस्थापित की जाएंगी, अर्थात्:-

"(च) राष्ट्रीय कौशल विकास निगम द्वारा अनुमोदित कोई प्रशिक्षण भागीदार,"

(ii) उक्त अधिसूचना के पैरा 2 में,—

(क) अप्रैल 2025 के पहले दिन से प्रभावी मद (ब) का लोप किया जाएगा;

(ख) मद (यज) के पश्चात् निम्नलिखित पद अंतःस्थापित किया जाएगा, अर्थात्:—

“(यजक) “बीमाकर्ता” का वही अर्थ है जो बीमा अधिनियम, 1938 (1938 का 4) की धारा 2 की उप-धारा (9) में दिया गया है।”।

आदेश द्वारा,

हस्ताक्षरित/—

(देवेश कुमार),

प्रधान सचिव (राज्य कर एवं आबकारी)।

[Authoritative English text of this Department Notification No. EXN-F(10)-2/2025, dated 15-02-2025 as required under clause (3) of Article 348 of the Constitution of India].

STATE TAXES AND EXCISE DEPARTMENT

Notification No. 06/2025-State Tax (Rate)

Shimla-2, the 15th February, 2025

No. EXN-F(10)-2/2025.—In exercise of the powers conferred by sub-sections (3) and (4) of Section 9, sub-section (1) of Section 11, sub-section (5) of Section 15 and Section 148 of the Himachal Pradesh Goods and Services Tax Act, 2017 (10 of 2017), the Governor of Himachal Pradesh, on being satisfied that it is necessary in the public interest so to do, on the recommendations of the GST Council, is pleased to make the following amendment further to amend the notification of the Government of Himachal Pradesh, No. 12/2017-State Tax (Rate), dated the 30th June, 2017, published in the Gazette of Himachal Pradesh, *vide* number EXN-F(10)-14/2017-Loose, dated the 30th June, 2017, namely:—

(i) In the said notification, in the table,—

(A) against serial number 25A, in column (3), for the words “transmission and distribution” wherever occurring, the words “transmission or distribution” shall be substituted;

(B) after serial number 36A and the entries relating thereto, the following serial numbers and entries shall be inserted, namely:—

(1)	(2)	(3)	(4)	(5)
"36B	Heading 9971 or Heading 9991	Services of insurance provided by the Motor Vehicle Accident Fund, constituted under section 164B of the Motor Vehicles Act, 1988(59 of 1988), against contributions made by insurers out of the premiums collected for third party insurance of motor vehicles	Nil	Nil"

(C) against serial number 69, in the entry in column (3), after item (e), the following item shall be inserted, namely :—

"(f) a training partner approved by the National Skill Development Corporation,"

(ii) in paragraph 2 of the said notification,—

(A) item (w) shall be omitted with effect from the 1st day of April, 2025;

(B) after item (zj), the following item shall be inserted, namely:—

"(zja) "insurer" has the same meaning as assigned to it in sub-section (9) of Section 2 of the Insurance Act, 1938(4 of 1938).".

By order,

Sd/-
(DEVESH KUMAR),
Pr. Secretary (ST&E).

राज्य कर एवं आबकारी विभाग

अधिसूचना संख्या: 07/2025—राज्य कर (दर)

शिमला—2, 15 फरवरी, 2025

संख्या : ई.एक्स.एन.—एफ.(10)—2/2025.—हिमाचल प्रदेश माल और सेवा कर अधिनियम, 2017 (2017 का 10), की धारा 9 की उप-धारा (3) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, राज्यपाल, हिमाचल प्रदेश, जीएसटी परिषद् की सिफारिशों के आधार पर, एतद्वारा, हिमाचल प्रदेश सरकार, की अधिसूचना संख्या 13/2017—राज्य कर (दर), दिनांक 30 जून, 2017, जिसे ई—राजपत्र, हिमाचल प्रदेश में संख्या ई.एक्स.एन.—एफ.(10)—14/2017—लूज, दिनांक 30 जून, 2017, के तहत प्रकाशित की गई थी, को संशोधित करने के लिए निम्नलिखित और संशोधन करते हैं, यथा:—

उक्त अधिसूचना में, सारणी में,—

- (क) क्रम संख्या 4 के समक्ष, स्तंभ (3) में, "कोई भी व्यक्ति" शब्दों के पश्चात्, "जो कि निगमित निकाय नहीं है" शब्द अंतःस्थापित किए जाएंगे;
- (ख) क्रम संख्या 5कख के समक्ष, स्तंभ (4) में, "कोई भी पंजीकृत व्यक्ति" शब्दों के पश्चात्, "जो कि संयोजन उद्ग्रहण के अंतर्गत कर का भुगतान करने का विकल्प चुनने वाला व्यक्ति नहीं है" शब्द अंतःस्थापित किए जाएंगे।

आदेश द्वारा,

हस्ताक्षरित/—
(देवेश कुमार),
प्रधान सचिव (राज्य कर एवं आबकारी)।

[Authoritative English text of this Department Notification No. EXN-F(10)-2/2025, dated 15-02-2025 as required under clause (3) of Article 348 of the Constitution of India]

STATE TAXES AND EXCISE DEPARTMENT

Notification No. 07/2025-State Tax (Rate)

Shimla-2, the 15th February, 2025

No. EXN-F(10)-2/2025.—In exercise of the powers conferred by sub-section (3) of Section 9 of the Himachal Pradesh Goods and Services Tax Act, 2017 (10 of 2017), the Governor of Himachal Pradesh, on the recommendations of the GST Council, is pleased to make the following amendments in the notification of the Government of Himachal Pradesh, No. 13/2017-State Tax (Rate), dated the 30th June, 2017, published in the Gazette of Himachal Pradesh, *vide* number EXN-F(10)-14/2017-Loose, dated the 30th June, 2017, namely:—

In the said notification, in the Table,—

- (A) against serial number 4, in column (3), after the words “Any person”, the words “other than a body corporate” shall be inserted.
- (B) after serial number 5AB, in column (4), after the words "Any registered person", the words "other than a person who has opted to pay tax under composition levy" shall be inserted.

By order,

Sd/-
(DEVESH KUMAR),
Pr. Secretary (ST&E).

राज्य कर एवं आबकारी विभाग

अधिसूचना संख्या: 08/2025—राज्य कर (दर)

शिमला-2, 15 फरवरी, 2025

संख्या : ई.एक्स.एन.—एफ.(10)—2/2025.—हिमाचल प्रदेश माल और सेवा कर अधिनियम, 2017 (2017 का 10), की धारा 9 की उप-धारा (5) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, राज्यपाल, हिमाचल प्रदेश, जीएसटी परिषद् की सिफारिशों के आधार पर, एतद्वारा, हिमाचल प्रदेश सरकार, की अधिसूचना संख्या 17/2017—राज्य कर (दर), दिनांक 17 जून, 2017, जिसे ई—राजपत्र, हिमाचल प्रदेश में संख्या ई.एक्स.एन.—एफ.(10)—14/2017—लूज, दिनांक 30 जून, 2017, के तहत प्रकाशित की गई थी, को संशोधित करने के लिए निम्नलिखित और संशोधन करते हैं, अर्थात्:—

1. उक्त अधिसूचना में, स्पष्टीकरण में, मद (ग) के स्थान पर निम्नलिखित को प्रतिस्थापित किया जाएगा, अर्थात्:—
“ “विशिष्ट परिसर” का वही अर्थ है जो अधिसूचना संख्या 11/2017—राज्य कर (दर) दिनांक 30-06-2017 के पैराग्राफ 4 के मद (गगगअप) में दिया गया है।”
2. यह अधिसूचना 01 अप्रैल, 2025 से लागू होगी।

आदेश द्वारा,

हस्ताक्षरित /—
(देवेश कुमार),
प्रधान सचिव (राज्य कर एवं आबकारी)।

[Authoritative English text of this Department Notification No. EXN-F(10)-2/2025, dated 15-02-2025 as required under clause (3) of Article 348 of the Constitution of India].

STATE TAXES AND EXCISE DEPARTMENT

Notification No. 08/2025-State Tax (Rate)

Shimla-2, the 15th February, 2025

No. EXN-F(10)-2/2025.—In exercise of the powers conferred by sub-section (5) of Section 9 of the Himachal Pradesh Goods and Services Tax Act, 2017 (10 of 2017), the Governor of Himachal Pradesh, on the recommendations of the GST Council, is pleased to make the following further amendments in the notification of the Government of Himachal Pradesh, No. 17/2017-State Tax (Rate), dated the 30th June, 2017, published in the Gazette of Himachal Pradesh, *vide* number EXN-F(10)-14/2017-Loose, dated the 30th June, 2017, namely:—

1. In the said notification, in the *Explanation*, for item (c), the following shall be substituted, namely,—
“ “specified premises” has the same meaning as assigned to it in clause (xxxvi) of paragraph 4 of notification number 11/2017-State Tax (Rate) dated 30-06-2017.”.
2. This notification shall come into force with effect from the 1st day of April, 2025.

By order,

Sd/-
(DEVESH KUMAR),
Pr. Secretary (ST&E).

लोक निर्माण विभाग

अधिसूचना

शिमला-2, 13 फरवरी, 2025

सं०:पी०डब्ल्यू०डी०-बी०-एफ०(5)/6/2025-257423.—यतः हिमाचल प्रदेश के राज्यपाल को यह प्रतीत होता है कि हिमाचल प्रदेश सरकार को सरकारी व्यय पर सार्वजनिक प्रयोजन हेतु नामतः गांव रजवाह, तहसील रामशहर, जिला सोलन, हिमाचल प्रदेश में पंजली-सनोग-रजवाह सड़क के निर्माण हेतु भूमि अर्जित करनी अपेक्षित है, अतएव एतद् द्वारा यह अधिसूचित किया जाता है कि उक्त परिक्षेत्र में जैसा कि निम्न विवरणी में निर्दिष्ट किया गया है, उपरोक्त प्रयोजन के लिए भूमि का अर्जन अपेक्षित है।

2. यह घोषणा, भूमि अर्जन, पुनर्वास और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 (2013 का 30) की धारा-19 के उपबन्धों के अधीन इससे सम्बन्धित सभी व्यक्तियों को सूचना हेतु की जाती है तथा उक्त अधिनियम की धारा-19 के अधीन भू-अर्जन समाहर्ता (शिमला क्षेत्र) लो०नि०वि०, जिला शिमला, हिमाचल प्रदेश को उक्त भूमि के अर्जन करने का निदेश दिया जाता है।

3 भूमि रेखांक का निरीक्षण भू-अर्जन समाहर्ता (शिमला क्षेत्र), लोक निर्माण विभाग, जिला शिमला, हिमाचल प्रदेश के कार्यालय में किसी भी कार्य दिवस को किया जा सकता है।

विवरणी

जिला	तहसील	गांव	खसरा नं०	रकबा (बीघा/बिस्वा)में
शिमला	रामशहर	रजवाह	590/1	0-04
			591/1	0-04
			592/1	0-11
			593/1	0-10
			598/1	0-02
			599/1	0-08
कुल जोड़			किता-06	1-19

आदेश द्वारा,

अतिरिक्त मुख्य सचिव (लोक निर्माण)।

जल शक्ति विभाग

अधिसूचना

शिमला-2, 19 नवम्बर, 2024

संख्या: आई.पी.एच.-बी (ई)4-8/2015-लूज.—यतः हिमाचल प्रदेश के राज्यपाल को यह प्रतीत होता है कि हिमाचल प्रदेश सरकार को सरकारी व्यय पर सार्वजनिक प्रयोजन हेतु नामतः गांव हड़सर कंगर,

तहसील घुमारवीं, जिला बिलासपुर, में जल शक्ति विभाग मण्डल घुमारवीं की उठाऊ पेय जल योजना पनौल के लिए जल भण्डारण टैंकों के निर्माण हेतु उप-महाल हरसर कंगर के निर्माण हेतु भूमि अर्जित करनी अपेक्षित है। अतएव एतद् द्वारा यह घोषित किया जाता है कि उक्त परिक्षेत्र में जैसा कि निम्नलिखित पैरा-3 की विवरणी में वर्णित भूमि उपर्युक्त प्रयोजन के लिए अपेक्षित है।

2. यह घोषणा, भूमि अर्जन, पुनर्वास और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 (2013 का 30) की धारा-19 के उपबन्धों के अधीन इससे सम्बन्धित सभी व्यक्तियों को सूचना हेतु की जाती है तथा उक्त अधिनियम के अधीन भू-समाहर्ता, लोक निर्माण विभाग, मण्डी, जिला मण्डी को उक्त भूमि के अर्जन करने के आदेश लेने का एतद् द्वारा निदेश दिया जाता है।

3. भूमि रेखांक का निरीक्षण भू-अर्जन समाहर्ता लोक निर्माण विभाग, मण्डी, जिला मण्डी के कार्यालय में किया जा सकता है।

विस्तृत विवरणी

जिला	तहसील	गांव	खसरा नं०	क्षेत्र बीघे/हैक्टेयर/बिस्वे में
बिलासपुर	घुमारवीं	हड़सर कंगर	87	0-00-28 हैक्टेयर
			88	0-00-63 हैक्टेयर
			89/1	0-04-36 हैक्टेयर
			कुल	0-05-27

आदेश द्वारा,

अतिरिक्त मुख्य सचिव(जल शक्ति)।

CHANGE OF NAME

I, Raj Kumar s/o Sh. Pritu, r/o Village Chak, P.O. Karuana, Tehsil Baddi, District Solan (H.P.) declare that my daughter's name is wrongly written in Aadhar Card as Lavanya Devi (Aadhar Card No.527371336167) but in birth Certificate her name is Lovepreet Kaur. That I want to update the same name in Aadhar Card as "LOVEPREET KAUR" kindly note all relatives.

RAJ KUMAR
s/o Sh. Pritu,
r/o Village Chak, P.O. Karuana,
Tehsil Baddi, District Solan (H.P.).

CHANGE OF NAME

I, Kalpna Devi w/o Virender Kumar, r/o Village, P.O. & Sub- Tehsil Jalog, Tehsil Sunni, District Shimla (H.P.) declare that I have changed my son's name from Nishcham Kumar (Previous Name) to Nishchay Kumar (New Name) all concerned please may note.

KALPNA DEVI
w/o Virender Kumar,
r/o Village, P.O. & Sub- Tehsil Jalog,
Tehsil Sunni, District Shimla (H.P.).

नाम परिवर्तन

मैं, सविता शर्मा पत्नी ओम प्रकाश शर्मा, निवासी गांव नयावग, डा0 देवनगर, तहसील व जिला शिमला (हि0प्र0) घोषणा करती हूं कि मैं सभी दस्तावेजों में अपना नाम सविता शर्मा से बदलकर तारा देवी रख रही हूं। सभी संबंधित नोट करें।

सविता शर्मा
पत्नी ओम प्रकाश शर्मा,
निवासी गांव नयावग, डा0 देवनगर,
तहसील व जिला शिमला (हि0प्र0)।

**In the Court of Ms. Kavita Thakur, Sub-Divisional Magistrate, Shimla (R),
District Shimla (H.P.)**

Sh. Rattan Singh Thakur s/o Sh. Amar Singh Thakur, r/o Village & Post Office Chaily, Tehsil & District Shimla, H.P.

Versus

General Public

. . Respondent.

Whereas Sh. Rattan Singh Thakur s/o Sh. Amar Singh Thakur, r/o Village & Post Office Chaily, Tehsil & District Shimla, H.P. filed an application alongwith affidavit in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter the date of birth and name of his son Kuldeep Singh Thakur in the record of Registrar, Birth and Death, in Gram Panchayat Chaily, Shimla, H.P.

Sl. No.	Name of the family member	Relation	Date of Birth
1.	Kuldeep Singh Thakur	Son	30-01-1980

Hence, this proclamation is issued to the general public if they have any objection/claim regarding entry of the name & date of birth of above named in the record of Registrar, Birth & Death in Gram Panchayat Chaily, District Shimla, H.P. may file their claims/objections in the court

on or before one month of publication of this notice in Govt. Gazette, failing which necessary orders will be passed.

Issued today on 13-02-2025 under my signature and seal of the court.

Seal.

Sd/-
Sub-Divisional Magistrate,
Shimla (R), District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Sh. Dalip Singh s/o Chain Ram, r/o Village Ghartola, P.O. Kharahan, Tehsil Nankhari,
Distt. Shimla, H.P. . . Applicant.

Versus

General Public

. . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above mentioned applicant has submitted an application for correction of name of his daughter from "Pranjal Chauhan" to "Priyanjal" in the records of the Aadhaar Card, and all other relevant documents in respect of the applicant.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding change of name of daughter of applicant from "Pranjal Chauhan" daughter of Dalip Singh to "PRIYANJAL" they should appear before the below mentioned signatory in person or through their authorized agent/advocate on or before 20-02-2025.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 21st day of January, 2025 under my hand and seal of the Court.

Seal.

Sd/-
(NISHANT TOMAR, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

**In the Court of Sh. Bhanu Gupta, HPAS, Sub-Divisional Magistrate,
Shimla (Urban), District Shimla, (H.P.)**

1. Sh. Sheetiz Chauhan aged about 38 years s/o Sh. Joginder Singh Chauhan, r/o Mohar Niwas Khalini, Shimla-2, Tehsil & District Shimla, Himachal Pradesh.

2. Smt. Nivedita Ranta aged about 31 years d/o Sh. Narvir Ranta, r/o Village Daroti, Post Office Tikkar, Tehsil Tikkar, District Shimla, Himachal Pradesh.

Versus

General Public

Subject.— Registration of marriage under Special Marriage Act, 1954.

Sh. Sheetiz Chauhan aged about 38 years s/o Sh. Joginder Singh Chauhan, r/o Mohar Niwas Khalini, Shimla-2, Tehsil & District Shimla, Himachal Pradesh and Smt. Nivedita Ranta aged about 31 years d/o Sh. Narvir Ranta, r/o Village Daroti, Post Office Tikkar, Tehsil Tikkar, District Shimla, Himachal Pradesh have filed an application alongwith affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 28-10-2020 and are living together as husband and wife since then, but the marriage has not been found entered in the records of Gram Panchayat concerned/Municipal Corporation Shimla and marriage be registered under the special marriage Act, 1954.

Therefore, objections are hereby invited from the General Public through this notice that if anyone has any objection regarding registration of this marriage, they can file their objections personally or in writing before the court of undersigned on or before 10-03-2025. After that no objection shall be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the court today on 11th February, 2025.

Seal.

Sd/-

*Special Marriage Officer-cum-Sub-Divisional Magistrate,
Shimla (Urban) (H.P.).*

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Sh. Dushyant Singh s/o Sh. Chander Shekhar, r/o Village Gasso, P.O. Jhakri, Tehsil Rampur, District Shimla, Himachal Pradesh.

Through his Father

Sh. Chander Shekhar s/o Ram Singh Negi, r/o Village Gasso, P.O. Jhakri, Tehsil Rampur, District Shimla, Himachal Pradesh . . *Applicants.*

Versus

General Public

. . *Respondent.*

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant Sh. Chander Shekhar s/o Ram Singh Negi have made an application before me regarding correction of his son's name as DUSHYANT SINGH in place of DUSHANT SINGH in the records of "AADHAR" card and other relevant documents which is

pertaining to Dushyant Singh s/o Sh. Chander Shekhar, r/o Village Gasso, P.O. Jhakri, Tehsil Rampur, District Shimla, Himachal Pradesh.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to proposed correction of applicant's son name as DUSHYANT SINGH in place of DUSHANT SINGH they should appear before the undersigned on or before 05-03-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 6th day of the February, 2025 under my hand and seal of the Court.

Seal.

Sd/-
(NISHANT TOMAR, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Ravisha d/o Sh. Ram Singh, r/o Village Pashada, P.O. Dhar Gaura, Tehsil Rampur, District Shimla, Himachal Pradesh.

Through her Mother

Smt. Saroj w/o Ram Singh, r/o Village Pashada, P.O. Dhar Gaura, Tehsil Rampur, District Shimla, Himachal Pradesh . . Applicants.

Versus

General Public

. . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant Smt. Saroj w/o Ram Singh have made an application before me regarding correction of her daughter's name as RAVISHA in place of RIVISHA in the records of "AADHAR" card and other relevant documents which is pertaining to Ravisha d/o Sh. Ram Singh, r/o Village Pashada, P.O. Dhar Gaura, Tehsil Rampur, District Shimla, Himachal Pradesh.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to proposed correction of applicant's daughter's name as RAVISHA in place of RIVISHA they should appear before the undersigned on or before 05-03-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 6th day of the February, 2025 under my hand and seal of the Court.

Seal.

Sd/-
(NISHANT TOMAR, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Executive Megistrate, Kumarsain, District Shimla (H.P.)

Sh. Ami Chand s/o Sh. Niram Dass, r/o Village Faladhar, Post Office Kangal, Tehsil Kumarsain, District Shimla (H.P.).

Versus

General Public

Application under section 13(3) of the Registration of Births & Deaths Act, 1969 to enter the Birth of Sh. Ami Chand s/o Sh. Niram Dass, r/o Village Faladhar, Post Office Kangal, Tehsil Kumarsain, District Shimla (H.P.) in record of the Registrar, Births & Deaths, Gram Panchayat Mogra.

Whereas Sh. Ami Chand s/o Sh. Niram Dass, r/o Village Faladhar, Post Office Kangal, Tehsil Kumarsain, District Shimla (H.P.) has filed an application alongwith affidavit in the court of undersigned under section 13(3) of the Registration of Births & Deaths Act, 1969 to enter the birth in record of the Registrar, Births & Deaths-cum-Secretary, Gram Panchayat Mogra, Tehsil Kumarsain as under :—

Sl. No.	Name of person	Date of birth
1.	Sh. Ami Chand s/o Sh. Niram Dass	04-01-1965

Hence, this proclamation is hereby issued to the general public and if they have any objection/claim with regard to entry of birth of **Sh. Ami Chand s/o Sh. Niram Dass** in record of the Registrar, Births & Deaths-cum-Secretary, Gram Panchayat Mogra, Tehsil Kumarsain, District Shimla, then they may file their written objections/claims in this court on or before one month of publication of this proclamation in Government Gazette, failing which the necessary orders will be passed for entry of birth.

Issued on 5th day of February, 2025 under my seal & signature.

Seal.

Sd/-
Executive Magistrate,
Kumarsain, District Shimla (H.P.).